

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 112**  
**(IB)-885(PB)/2019**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

..... Petitioners/Applicant

v.

M/s. Krishna Gear Pvt. Ltd.

..... Respondent

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Ankit Vijay Wargiya, Adv.

For the Respondent

Mr. Vinod Tyagi, Adv.

**ORDER**

On 08.05.2019 respondent was granted two weeks time to file vakalatnama and reply. Ld. Counsel for the respondent states that vakalatnama has been filed but due to his personal health problem reply could not be filed. Last opportunity is given to file reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.07.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**